

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

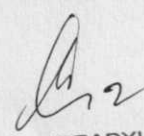
RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 01/85
DATED 28.05.2020 HELD ON 09.07.2020

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.01/85 dated 28.05.2020 of Norms Committee-VI for the year 2020-21 was held on 09.07.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri S.Kipgen, DDG	DGFT
6	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Withdrawn
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	
Decision : NC considered the case as per agenda and noted that firm vide email dated 29 th June, 2020 has informed that the above mentioned AA has been ratified by the Norms Committee in meeting No.20/85 dated 23.01.2020. However, the date of the AA has been wrongly mentioned as 30.11.2014 in place of 22.11.2013 which needs to be corrected. The Committee considered the facts furnished by the firm and decided to withdraw the case from agenda.			

Case No.: 11/20/85-ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments. The case stands deferred to 27.08.2020.			

Case No.:6/1/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:1/85-ALC3/2020 28.05.2020	Approved
HQ File :01/85/050/00345/AM19/	RLA File :08/24/040/00428/AM19/	Lic.No/Date:0810144773 14.03.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/17/2017-ED Dated 10.04.2020 allowing the following inputs;			
Export Item			
Ice Cream in various flavour and packs		243180.000 Kg	
Import Items			
Skim Milk Powder		25200.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and decided to seek following			

information from the firm on the basis of the comments of the technical authority, i.e., MoFPI vide OM No.E-14011/12/2018-ED dated 10th April, 2020;

- i) Recipe-cum mass balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc.) used in manufacture of export product,
- ii) The details of the value realised from the by-products/wastage claimed.
- iii) Buyer's specifications of the exported item.

The case stands deferred to 27.08.2020.

Case No.: 4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI vide OM No.E-14011/12/2018-ED dated 10 th April, 2020;			
i) Recipe-cum mass balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc.) used in manufacture of export product, ii) The details of the value realised from the by-products/wastage claimed. iii) Buyer's specifications of the exported item.			
The case stands deferred to 27.08.2020.			

Case No.: 7/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the information furnished by the firm on actual consumption data of import items duly certified by the CA, has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The comments of MoFPI are still awaited. The Committee therefore, decided to request MoFPI to expedite comments.			
The case stands deferred to 27.08.2020.			

Case No.: 6/4/85-ALC3/2019	Party Name:VINBROS & CO.	Meet No/Date:1/85-ALC3/2020 28.05.2020	Approved
HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	

Decision : NC considered the case as per agenda and noted following comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/34/2019-ED Dated 19.02.2020;

“200 ml per litre of 61% Alcohol containing blended Malt Scotch whisky will be added to 1 litre of Bulk Grain Whisky to bring 79% Bulk Grain Whisky along with de-mineralized water”.

Accordingly, the Committee decided to fix the norms as “applied for”.

RA may take subsequent consequential action accordingly.

Case No.: 12/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:27.08.2020
8 Decision : NC considered the case as per agenda and noted that the information furnished by the firm on actual consumption data of import items duly certified by the CA, has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The comments of MoFPI are still awaited. The Committee therefore, decided to request MoFPI to expedite comments. The case stands deferred to 27.08.2020.			

Case No.: 10/4/85-ALC3/2019	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:27.08.2020
9 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments. The case stands deferred to 27.08.2020.			

Case No.: 4/7/85-ALC3/2019	Party Name:MNS FOODS LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date:0710115015 06.06.2019	Defer Date:27.08.2020
10 Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM No.E-14011/39/2019-ED Dated 23.04.2020 allowing 3% wastage and recommended import item as 4387 Kg. against the firms request for 10000.000 Kg. The Committee found some mismatch of calculation and decided refer back the case to MoFPI for clarification.			

The case stands deferred to 27.08.2020.

Case No.: 6/7/85-ALC3/2019	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:27.08.2020
11 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, DIPP for comments. The Committee decided to request DIPP to expedite their comments. The case stands deferred to 27.08.2020.			

Case No.: 3/10/85-ALC3/2019	Party Name:SUN BIO NATURALS (INDIA) PRIVATE LTD	Meet No/Date:1/85-ALC3/2020 28.05.2020	Rejected
HQ File :01/85/050/00062/AM20/	RLA File :04/24/040/00070/AM20/	Lic.No/Date:0410165893 25.07.2019	
12 Decision : NC considered the case as per agenda and noted that the import item MCT (Medium Chain Triglycerides) Oil of Coconut based under ITC(HS) Code 15162091 is ineligible for import on self declaration basis under Para 4.11(a)(i) of FTP, 2015-20. The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest thereon for regularization of the case. RA may take subsequent consequential action accordingly.			

Case No.:1/13/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Approved
HQ File :01/85/050/00076/AM20/	RLA File :09/24/040/00305/AM20/	Lic.No/Date:0910067969 05.09.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 08.05.2020 allowing the following inputs;			
13 Export Item			
Wafers and Wafer Rolls (Fruit Flavour)		200000.000 Kg	
Import Item			
Maida (Wheat Products)		65822.000 Kg	
Cane Sugar		77234.000 Kg	
Food Flavours (Ethyl Vanillin)		Nil	
Edible Salt		193.000 Kg	
Starch		1618.000 Kg	

Pectin	1924.000 Kg
Carrageenan	961.000 Kg
Biobake	1702.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.: 3/13/85-ALC3/2019	Party Name: TASTY BITE EATABLES LIMITED	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00078/AM20/	RLA File :31/83/040/00082/AM20/	Lic.No/Date:3110067527 05.09.2019	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI vide OM No.E-14011/37/2017-ED dated 23 rd April, 2020;			
14	i) Recipe-cum mass balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc.) used in manufacture of export product, ii) The percentage of moisture content in the export item may be supported by the Certificate of Analysis (COA) or the Buyer's specification. iii) Complete process flow chart alongwith stages of wastage/loss claimed and their justification for manufacturing of the exported item.		
The case stands deferred to 27.08.2020.			

Case No.:11/13/85-ALC3/2019	Party Name:DUKES PRODUCTS (INDIA) LTD	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00086/AM20/	RLA File :09/24/040/00290/AM20/	Lic.No/Date:0910068006 17.09.2019	Defer Date:27.08.2020
15 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments.			
The case stands deferred to 27.08.2020.			

Case No.: 6/16/85-ALC3/2019	Party Name: BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Status: Deferred
16	HQ File :01/85/050/00109/AM20/	RLA File :09/24/040/00399/AM20/	Lic.No/Date:0910068161 05.11.2019
Defer Date:27.08.2020			
Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, Tech.2 for			

comments. The Committee requested Technical Authority (Tech.2) to expedite the comments.

The case stands deferred to 27.08.2020.

Case No.: 2/19/85- ALC3/2019	Party Name: SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date: 1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00137/AM20/	RLA File :09/24/040/00467/AM20/	Lic.No/Date:0910068289 17.12.2019	Defer Date:27.08.2020
17 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application. The case stands deferred to 27.08.2020.			

Case No.: 3/19/85- ALC3/2019	Party Name: GLAMY CANDY PRIVATE LTD.	Meet No/Date: 1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00138/AM20/	RLA File :07/24/040/00215/AM20/	Lic.No/Date:0710115877 18.12.2019	Defer Date:27.08.2020
18 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application. The case stands deferred to 27.08.2020.			

Case No.: 4/19/85- ALC3/2019	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00139/AM20/	RLA File :09/24/040/00473/AM20/	Lic.No/Date:0910068301 24.12.2019	Defer Date:27.08.2020
19 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments. The case stands deferred to 27.08.2020.			

Case No.: 5/19/85- ALC3/2019	Party Name: V S INTERNATIONAL	Meet No/Date: 1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00140/AM20/	RLA File :24/24/040/00042/AM20/	Lic.No/Date:2410042962 24.12.2019	Defer Date:27.08.2020

Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application.

The case stands deferred to 27.08.2020.

21	Case No.: 1/22/85-ALC3/2019	Party Name:DEEPKIRAN FOODS PRIVATE LTD.,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
	HQ File :01/85/050/00167/AM20/	RLA File :08/24/040/00360/AM20/	Lic.No/Date:0810147151 03.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 followed by reminder on 11.06.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application. The case stands deferred to 27.08.2020.				

22	Case No.: 2/22/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/85-ALC3/2020 28.05.2020	Transferred
	HQ File :01/85/050/00168/AM20/	RLA File :05/24/040/00701/AM20/	Lic.No/Date:0510413517 04.02.2020	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

23	Case No.: 3/22/85-ALC3/2019	Party Name:FEBIN MARINE FOODS	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
	HQ File :01/85/050/00169/AM20/	RLA File :10/24/040/00099/AM20/	Lic.No/Date:1010060393 07.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 25.02.2020 followed by reminder on 11.06.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application. The case stands deferred to 27.08.2020.				

24	Case No.: 5/22/85-ALC3/2019	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
	HQ File :01/85/050/00171/AM20/	RLA File :30/24/040/00105/AM20/	Lic.No/Date:3010105055 14.02.2020	Defer Date:27.08.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments.

The case stands deferred to 27.08.2020.

25	Case No.: 4/22/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
	HQ File :01/85/050/00170/AM20/	RLA File :07/24/040/00268/AM20/	Lic.No/Date:0710116122 14.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments.				
The case stands deferred to 27.08.2020.				

26	Case No.: 2/1/85-ALC3/2020	Party Name:CARGILL INDIA PVT. LTD.	Meet No/Date:1/85-ALC3/2020 28.05.2020	Withdrawn
	HQ File :01/85/050/00177/AM20/	RLA File :03/94/040/00648/AM20/	Lic.No/Date:0310834910 17.02.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.12/85 dated 26.09.2019. The Committee therefore, decided to withdraw the case.				

27	Case No.: 1/1/85-ALC3/2020	Party Name:DLECTA FOODS PVT. LTD.,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
	HQ File :01/85/050/00176/AM20/	RLA File :03/94/040/00953/AM20/	Lic.No/Date:0310834904 17.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments.				
The case stands deferred to 27.08.2020.				

28	Case No.: 7/22/85-ALC3/2019	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status: Deferred
	HQ File :01/85/050/00173/AM20/	RLA File :30/24/040/00106/AM20/	Lic.No/Date:3010105056 17.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments.				
The case stands deferred to 27.08.2020.				

29	Case No.:6/22/85-ALC3/2019	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00172/AM20/	RLA File :03/94/040/00936/AM20/	Lic.No/Date:0310834898 17.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CFTRI for comments. The Committee decided to request CFTRI to expedite their comments. The case stands deferred to 27.08.2020.				

30	Case No.:3/1/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:1/85-ALC3/2020 28.05.2020	Withdrawn
	HQ File :01/85/050/00178/AM20/	RLA File :03/94/040/00011/AM20/	Lic.No/Date:0310834918 18.02.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.16/85 dated 28.11.2019. The Committee therefore, decided to withdraw the case.				

31	Case No.:9/22/85-ALC3/2019	Party Name:EICL LIMITED	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00175/AM20/	RLA File :10/24/040/00102/AM20/	Lic.No/Date:1010060401 18.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.1 for comments. The Committee requested Tech.1 to expedite comments. The case stands deferred to 27.08.2020.				

32	Case No.:8/22/85-ALC3/2019	Party Name:LUKE EXPORT	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00174/AM20/	RLA File :10/24/040/00101/AM20/	Lic.No/Date:1010060400 18.02.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CFTRI for comments. The Committee decided to request CFTRI to expedite their comments. The case stands deferred to 27.08.2020.				

33	Case No.:4/1/85-ALC3/2020	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00179/AM20/	RLA File :08/24/040/00379/AM20/	Lic.No/Date:0810147301 21.02.2020	Defer Date:27.08.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination and fixation of norms. The Committee therefore, decided to send a letter to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 27.08.2020.

Case No.: 5/1/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00180/AM20/	RLA File :13/24/040/00198/AM20/	Lic.No/Date:1310049525 24.02.2020	Defer Date:27.08.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination and fixation of norms. The Committee therefore, decided to send a letter to the firm to furnish hardcopy of the application for examination and comments. The Committee also decided to ask the firm to furnish following information on the basis of comments of Technical Authority, i.e., Tech.2;

1. Complete generic description of each export item,
2. D.M.L./Approved composition from FDA.
3. Whether the import item is natural or synthetic.
- 4 Master Batch Formula for each export item showing net content of inputs.

The case stands deferred to 27.08.2020.

Case No.: 6/1/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00181/AM20/	RLA File :13/24/040/00197/AM20/	Lic.No/Date:1310049526 24.02.2020	Defer Date:27.08.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination and fixation of norms. The Committee therefore, decided to send a letter to the firm to furnish hardcopy of the application for examination and comments. The Committee also decided to ask the firm to furnish following information on the basis of comments of Technical Authority, i.e., Tech.2;

1. Complete generic description of each export item,
2. D.M.L./Approved composition from FDA.
3. Whether the import item is natural or synthetic.
- 4 Master Batch Formula for each export item showing net content of inputs.

The case stands deferred to 27.08.2020.

Case No.: 8/1/85-ALC3/2020	Party Name:GORSIA PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00183/AM20/	RLA File :02/24/040/00195/AM20/	Lic.No/Date:0210209793 26.02.2020	Defer Date:27.08.2020

Decision : NC considered the case as per agenda and decided to ask the firm to furnish

following information on the basis of comments of Technical Authority, i.e., Tech.1;

“Specification of fibre to be imported i.e., GSM & Blend ratio”.

The case stands deferred to 27.08.2020.

37	Case No.:7/1/85-ALC3/2020	Party Name:TATA CHEMICALS LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00182/AM20/	RLA File :04/24/040/00153/AM20/	Lic.No/Date:0410166568 26.02.2020	Defer Date:27.08.2020
	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
	The case stands deferred to 27.08.2020.			

38	Case No.:9/1/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:1/85- ALC3/2020 28.05.2020	Withdrawn
	HQ File :01/85/050/00184/AM20/	RLA File :03/94/040/00012/AM20/	Lic.No/Date:0310835097 27.02.2020	
	Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.16/85 dated 28.11.2019. The Committee therefore, decided to withdraw the case.			

39	Case No.:10/1/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:1/85- ALC3/2020 28.05.2020	Withdrawn
	HQ File :01/85/050/00185/AM20/	RLA File :03/94/040/00013/AM20/	Lic.No/Date:0310835101 27.02.2020	
	Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.16/85 dated 28.11.2019. The Committee therefore, decided to withdraw the case.			

40	Case No.:11/1/85- ALC3/2020	Party Name:SENSO FOODS PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00186/AM20/	RLA File :24/24/040/00059/AM20/	Lic.No/Date:2410043040 28.02.2020	Defer Date:27.08.2020
	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for			

examination and comments.

The case stands deferred to 27.08.2020.

41	Case No.:12/1/85-ALC3/2020	Party Name:VISCUS OILS PVT. LTD.,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Withdrawn
	HQ File :01/85/050/00187/AM20/	RLA File :56/24/040/00009/AM20/	Lic.No/Date:5610005838 06.03.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.20/85 dated 23.01.2020. The Committee therefore, decided to withdraw the case.				

42	Case No.:13/1/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00188/AM20/	RLA File :13/24/040/00204/AM20/	Lic.No/Date:1310049544 12.03.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination and fixation of norms. The Committee therefore, decided to send a letter to the firm to furnish hardcopy of the application for examination and comments. The Committee also decided to ask the firm to furnish following information on the basis of comments of Technical Authority, i.e., Tech.2;				
1. Complete generic description of each export item, 2. D.M.L./Approved composition from FDA. 3. Whether the import item is natural or synthetic. 4 Master Batch Formula for each export item showing net content of inputs.				
The case stands deferred to 27.08.2020.				

43	Case No.:14/1/85-ALC3/2020	Party Name:JANATHA FISH MEAL & OIL PRODUCTS	Meet No/Date:1/85-ALC3/2020 28.05.2020	Withdrawn
	HQ File :01/85/050/00189/AM20/	RLA File :07/24/040/00237/AM20/	Lic.No/Date:0710116257 16.03.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.20/85 dated 23.01.2020. The Committee therefore, decided to withdraw the case.				

44	Case No.:15/1/85-ALC3/2020	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
	HQ File :01/85/050/00190/AM20/	RLA File :05/24/040/00755/AM20/	Lic.No/Date:0510413898 17.03.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the firm has been				

requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 27.08.2020.

Case No.:16/1/85-ALC3/2020	Party Name:SATURN INDUSTRIES	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00191/AM20/	RLA File :07/24/040/00305/AM20/	Lic.No/Date:0710116288 20.03.2020	Defer Date:27.08.2020
45	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) Detailed manufacturing process of each export product. ii) Net content (Without wastage) for each of raw material in export. iii) % wastage claimed in each of raw material. iv) Commercial value of scrap generated. The case stands deferred to 27.08.2020.		

Case No.:17/1/85-ALC3/2020	Party Name:NOVEL NUTRIENTS PVT LTD	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00192/AM21/	RLA File :07/24/040/00314/AM20/	Lic.No/Date:0710116325 03.04.2020	Defer Date:27.08.2020
46	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 27.08.2020.		

Case No.:18/1/85-ALC3/2020	Party Name:R.K.GANAPATHI CHETTIAR,	Meet No/Date:1/85-ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00193/AM21/	RLA File :32/24/040/00141/AM20/	Lic.No/Date:3210079475 07.04.2020	Defer Date:27.08.2020
47	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to technical authority, i.e., MoFPI for examination and comments. The case stands deferred to 27.08.2020.		

48	Case No.:19/1/85-	Party Name:SULA	Meet No/Date:1/85-	Status:Deferred
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ALC3/2020	VINEYARDS PVT. LTD.	ALC3/2020 28.05.2020	
HQ File :01/85/050/00194/AM21/	RLA File :03/95/040/01211/AM20/	Lic.No/Date:0310835653 18.04.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 27.08.2020.			

Case No.:20/1/85- ALC3/2020	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00195/AM21/	RLA File :05/23/040/00486/AM20/	Lic.No/Date:0510414026 20.04.2020	Defer Date:27.08.2020
49	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 27.08.2020.			

Case No.:21/1/85- ALC3/2020	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00196/AM21/	RLA File :05/23/040/00487/AM20/	Lic.No/Date:0510414027 20.04.2020	Defer Date:27.08.2020
50	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 27.08.2020.			

Case No.:22/1/85- ALC3/2020	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00197/AM21/	RLA File :03/94/040/01063/AM20/	Lic.No/Date:0310835801 21.04.2020	Defer Date:27.08.2020
51	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		

The case stands deferred to 27.08.2020.

Case No.: 23/1/85-ALC3/2020	Party Name: EICL LIMITED	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00198/AM21/	RLA File :10/24/040/00001/AM21/	Lic.No/Date:1010060468 24.04.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 27.08.2020.			

Case No.: 24/1/85-ALC3/2020	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Approved
HQ File :01/85/050/00199/AM21/	RLA File :03/94/040/01081/AM20/	Lic.No/Date:0310835862 25.04.2020	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs;

Export Item	Quantity	Import Item	Quantity
Tiolin Complex (Capsule containing 300 mg alpha Lipoic Acid USP, 68.37 mg Glycerin, 159.05 mg Gelatin for shell)	15000000.000 Nos.	Alpha Lipoic Acid USP	306.00 mg per capsule
		Glycerine	68.37 mg per capsule
		Gelatin	159.05 mg per capsule
Export Item	Quantity	Import Item	Quantity
Vitalin Plus (Capsule containing 100 mg alpha Lipoic Acid USP, 98.17 mg Glycerin, 290.37 mg Gelatin for shell)	20000000.000 Nos.	Alpha Lipoic Acid USP	102.00 mg per capsule
		Glycerine	98.17 mg per capsule
		Gelatin	290.37 mg per capsule

RA may take subsequent consequential action accordingly.

Case No.: 26/1/85-ALC3/2020	Party Name: GELTEC	Meet No/Date: 1/85-	Withdrawn
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	PRIVATE LIMITED	ALC3/2020 28.05.2020	
HQ File :01/85/050/00201/AM21/	RLA File :03/94/040/00867/AM20/	Lic.No/Date:0310835908 25.04.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.20/85 dated 23.01.2020. The Committee therefore, decided to withdraw the case.			

Case No.: 25/1/85- ALC3/2020	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00200/AM21/	RLA File :03/94/040/00027/AM21/	Lic.No/Date:0310835868 25.04.2020	Defer Date:27.08.2020
55	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 27.08.2020.			

Case No.:27/1/85- ALC3/2020	Party Name:DEEPIKIRAN FOODS PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00202/AM21/	RLA File :08/24/040/00418/AM20/	Lic.No/Date:0810147683 27.04.2020	Defer Date:27.08.2020
56	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 27.08.2020.			

	Case No.: 28/1/85- ALC3/2020	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
57	HQ File :01/85/050/00203/AM21/	RLA File :10/24/040/00004/AM21/	Lic.No/Date:1010060474 01.05.2020	Defer Date:27.08.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to technical authority i.e., MoFPI for examination and comments.			
	The case stands deferred to 27.08.2020.			

Case No.: 29/1/85- ALC3/2020	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
58			

HQ File :01/85/050/00204/AM21/	RLA File :08/24/040/00013/AM21/	Lic.No/Date:0810147715 06.05.2020	Defer Date:27.08.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 27.08.2020.			

Case No.:30/1/85- ALC3/2020	Party Name:EICL LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status:Deferred
HQ File :01/85/050/00205/AM21/	RLA File :10/24/040/00005/AM21/	Lic.No/Date:1010060482 08.05.2020	Defer Date:27.08.2020
59	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 27.08.2020.			

Case No.: 31/1/85- ALC3/2020	Party Name:GRAIN N GRACE FOOD INGREDIENTS PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00206/AM21/	RLA File :10/24/040/00006/AM21/	Lic.No/Date:1010060483 11.05.2020	Defer Date:27.08.2020
60	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 27.08.2020.			

Case No.: 32/1/85- ALC3/2020	Party Name:CHIRAG ENTERPRISE	Meet No/Date:1/85- ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00207/AM21/	RLA File :24/24/040/00009/AM21/	Lic.No/Date:2410043105 15.05.2020	Defer Date:27.08.2020
61	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 27.08.2020.			

Case No.: 33/1/85-ALC3/2020	Party Name: OSTERN PRIVATE LTD	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00208/AM21/	RLA File :02/24/040/00010/AM21/	Lic.No/Date:0210209874 19.05.2020	Defer Date:27.08.2020
62 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 27.08.2020.			

Case No.: 35/1/85-ALC3/2020	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00210/AM21/	RLA File :07/24/040/00041/AM21/	Lic.No/Date:0710116475 20.05.2020	Defer Date:27.08.2020
63 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 27.08.2020.			

Case No.: 36/1/85-ALC3/2020	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Status: Deferred
HQ File :01/85/050/00211/AM21/	RLA File :07/24/040/00042/AM21/	Lic.No/Date:0710116474 20.05.2020	Defer Date:27.08.2020
64 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.06.2020 to furnish hard copy of the application for examination and fixation of norms, which has not yet been received. The Committee decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 27.08.2020.			

Case No.: 34/1/85-ALC3/2020	Party Name: SUN BIO NATURALS (INDIA) PRIVATE LTD	Meet No/Date: 1/85-ALC3/2020 28.05.2020	Rejected
HQ File :01/85/050/00209/AM21/	RLA File :04/24/040/00199/AM20/	Lic.No/Date:0410166762 20.05.2020	
65 Decision : NC considered the case as per agenda and noted that the import item MCT (Medium Chain Triglycerides) Oil of Coconut based under ITC(HS) Code 15162091 is ineligible for import on self declaration basis under Para 4.11(a)(i) of FTP, 2015-20. The Committee therefore, decided to reject the case with direction to the firm to pay Customs			

Duty and applicable interest thereon for regularization of the case.

RA may take subsequent consequential action accordingly.

MANUAL AGENDA

M-01	Case No. M-01	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Status:Deferred
	HQ File : 01/85/171/00081/AM19/ DES.VI	RLA File : 08/24/040/00375/A M19	Lic.No/Ecom NO. 08/99/000/36300/059 3/3937 dated 22.01.2019	Defer Date:27.08.2020
	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for export of "Refined Bleached Deodorized Palmolein" against import of "Crude Palm Oil (Edible Grade)"			
	Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., MoFPI vide OM No.E-14011/10/2019 dated 19.03.2020. The Committee observed that the quantity of by-product mentioned in the comments by the TA is not correct. The Committee therefore, decided to refer back the comments to Technical Authority for re-examination and furnish comments with the exact quantity of by-product and its market value so that the Committee can able to take decision on fixation of norms by taking into account the by-products and its market value. The case stands deferred to 27.08.2020.			

M-02	Case No. M-02	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Status:Deferred
	HQ File : 01/85/171/00010/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:27.08.2020
	Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for import Crude Palm Oil (Edible Grade) for export of Refined Bleached Deodorized Palm Olein.			
	Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., MoFPI vide OM No.E-14011/10/2019 dated 19.03.2020. The Committee observed that the quantity of by-product mentioned in the comments by the TA is not correct. The Committee therefore, decided to refer back the comments to Technical Authority for re-examination and furnish comments with the			

exact quantity of by-product and its market value so that the Committee can able to take decision on fixation of norms by taking into account the by-products and its market value.
The case stands deferred to 27.08.2020.

Case No. M-03	Party Name: M/s R.B. Agro Milling Pvt. Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Status:Deferred
M-03	HQ File : 01/85/171/00096/AM20/ DES.VI	RLA File : 05/24/040/00514/ AM 20	Lic.No/Ecom No. 05/99/007/22200/0618/ 6575 dated 14.06.2019
Defer Date:27.08.2020			
Subject : Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. R.B. Agro Milling Pvt. Ltd. for export of Chickpeas Flour against import of Chickpeas (whole/Split).			
Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee requested the representative of MoFPI to expedite their comments.			
The case stands deferred to 27.08.2020.			

Case No. M-04	Party Name: M/s. Ohsung Electronics India Private Limited	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Approved
M-04	HQ File : 01/85/050/00196/AM16/ DES.VI	RLA File : 31/83/040/00132/AM 16	Lic.No/Ecom No. & Date: 3110065810 dated 28.12.2015
Subject: Application of M/s Ohsung Electronics India Private Limited for revision of norms fixed in M.No.16/85 dated 02.03.2017 in AA No. 3110065810 dated 28.12.2015 and permission to import Food Mix Sparkle Cake Asst (Set of 3 Packets)			
Decision : NC considered the case as per agenda and based on the presentation given by the firm appeared for PH followed by written representation, decided to modify the norms fixed on the above mentioned AA in M.No. 16/85 dated 02.03.017 and allowed import of Food Mix Sparkle Cake Asst (Set of 3 Packets). Accordingly, the Committee also decided to fix the norms on "Net to Net" basis for Food Mix Sparkle Cake Asst (Set of 3 Packets) as given below;			

S.No.	Food Mix Sparkle Cake Asst	Weight	Quantity Allowed
1.	Chocolate Brownie Mix	45 gm/ Packet	Net to Net
2.	Vanila TFF Frosting	35 gm/ Packet	Net to Net
3.	Rainbow Sugar Crystals	5gm/ Packet	Net to Net

RA may take subsequent consequential action accordingly.

M-05	Case No. M-05	Party Name: M/s. Ohsung Electronics India Private Limited	Meet No/Date: 01/85- ALC3/2019 28.05.2020	Approved																
	HQ File : 01/85/050/0037/AM18/ DES.VI	RLA File : 31/83/040/00009/AM 18	Lic.No/Ecom No. & Date: 3110066735 dated 15.05.2017																	
	Subject: Application of M/s Ohsung Electronics India Private Limited for revision of norms fixed in M.No.17/85 dated 12.12.2019 in AA No. 3110066735 dated 15.05.2017 and permission to import Food Mix Sparkle Cake Asst (Set of 3 Packets).																			
Decision : NC considered the case as per agenda and based on the presentation given by the firm appeared for PH followed by written representation, decided to modify the norms fixed on the above mentioned AA in M.No. 17/85 dated 12.12.2019 and allowed import of Food Mix Sparkle Cake Asst (Set of 3 Packets). Accordingly, the Committee also decided to fix the norms on “Net to Net” basis for Food Mix Sparkle Cake Asst (Set of 3 Packets) as given below;																				
<table><tr><th>S.No.</th><th>Food Mix Sparkle Cake Asst</th><th>Weight</th><th>Quantity Allowed</th></tr><tr><td>1.</td><td>Chocolate Brownie Mix</td><td>45 gm/ Packet</td><td>Net to Net</td></tr><tr><td>2.</td><td>Vanila TFF Frosting</td><td>35 gm/ Packet</td><td>Net to Net</td></tr><tr><td>3.</td><td>Rainbow Sugar Crystals</td><td>5gm/ Packet</td><td>Net to Net</td></tr></table>					S.No.	Food Mix Sparkle Cake Asst	Weight	Quantity Allowed	1.	Chocolate Brownie Mix	45 gm/ Packet	Net to Net	2.	Vanila TFF Frosting	35 gm/ Packet	Net to Net	3.	Rainbow Sugar Crystals	5gm/ Packet	Net to Net
S.No.	Food Mix Sparkle Cake Asst	Weight	Quantity Allowed																	
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2.	Vanila TFF Frosting	35 gm/ Packet	Net to Net																	
3.	Rainbow Sugar Crystals	5gm/ Packet	Net to Net																	
RA may take subsequent consequential action accordingly.																				

M-06	Case No. M-06	Party Name: M/s. Paramesu Biotech Pvt. Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00101/AM20/ DES.VI	RLA File : 26/04/131/80070/AM 18	Lic.No/Ecom No. & Date: AAGCP7805B000648 6444 dated 28.09.2017	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Application of M/s. Paramesu Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Corn Gluten against import of Maize (yellow).
Decision : NC considered the case as per agenda and noted that vide PN No. 52/2015-2020 dated 01.01.2020 SIONs No. E-75, E-76, E-77, E-78, E-100, E-101 and E-102 have been reinstated with the description of amended import product to read as "Dent Corn (Zea mays var indenta): Yellow with ITC(HS) Code 10059011. RA may take necessary action accordingly on merits of the case. RA may take subsequent consequential action accordingly.

M-07	Case No. M-07	Party Name: M/s. Paramesu Biotech Pvt. Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00100/AM20/ DES.VI	RLA File : 26/04/131/80070/AM 18	Lic.No/Ecom No. & Date: AAGCP7805B0006487 329 dated 28.09.2017	
Subject: Application of M/s. Paramesu Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Modified Starch against import of Maize (yellow).				
Decision : NC considered the case as per agenda and noted that vide PN No. 52/2015-2020 dated 01.01.2020 SIONs No. E-75, E-76, E-77, E-78, E-100, E-101 and E-102 have been reinstated with the description of amended import product to read as "Dent Corn (Zea mays var indenta): Yellow with ITC(HS) Code 10059011. RA may take necessary action accordingly on merits of the case. RA may take subsequent consequential action accordingly.				

M-08	Case No. M-08	Party Name: M/s. Blue Ocean Biotech Pvt. Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00098/AM20/ DES.VI	RLA File : 09/04/130/00405/AM 12	Lic.No/Ecom No. & Date: AAECB4077H0006487 932 dated 23.09.2011	
Subject: Application of M/s. Blue Ocean Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Liquid Glucose against import of Maize (yellow).				
Decision : NC considered the case as per agenda and noted that vide PN No. 52/2015-2020 dated 01.01.2020 SIONs No. E-75, E-76, E-77, E-78, E-100, E-101 and E-102				

	have been reinstated with the description of amended import product to read as "Dent Corn (Zea mays var indenta): Yellow with ITC(HS) Code 10059011. RA may take necessary action accordingly on merits of the case.
	RA may take subsequent consequential action accordingly.

	Case No. M-09	Party Name: M/s. Blue Ocean Biotech Pvt. Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
M-09	HQ File : 01/85/171/00097/AM20/ DES.VI	RLA File : 09/04/130/00405/AM 12	Lic.No/Ecom No. & Date: AAECB4077H0006487 932 dated 23.09.2011	
	Subject: Application of M/s. Blue Ocean Biotech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Liquid Glucose against import of Maize (yellow).			
	Decision : NC considered the case as per agenda and noted that vide PN No. 52/2015-2020 dated 01.01.2020 SIONs No. E-75, E-76, E-77, E-78, E-100, E-101 and E-102 have been reinstated with the description of amended import product to read as "Dent Corn (Zea mays var indenta): Yellow with ITC(HS) Code 10059011. RA may take necessary action accordingly on merits of the case.			
	RA may take subsequent consequential action accordingly.			

	Case No. M-10	Party Name: M/s. Kapko International Pvt. Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Rejected
M-10	HQ File : 01/85/171/00110/AM20/ DES.VI	RLA File : 03/94/040/00439/AM 20	Lic.No/Ecom No. & Date: 03/19/510/07700/0631/ 7552 dated 28.08.2019	
	Subject: Application of M/s. Kapko International Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Sterilized Cardamom against import of Cardamom.			
	Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., MoFPI vide OM No.14011/15/2020-ED dated 17.03.2020. The Committee observed that the export item of the firm is "sterilized cardamom" against import of cardamom. The manufacturing process involves only sterilization. The firm has stated that they have a supporting manufacturer in the name of Womca Laboratories Pvt. Ltd. Mumbai. Advance Authorisation can be issued as a manufacturer exporter, but in the instant case no manufacturing activity is done by the firm. The manufacturing activity i.e. 'Sterilization' is being done by a 3 rd Party who is			

	a supporting manufacturer to the firm. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case.		
	RA may take subsequent consequential action accordingly.		

M-11	Case No. M-11	Party Name: M/s. Vijaynagar Bio Tech Pvt. Ltd.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00099/AM20/DES.VI	RLA File : 26/04/131/80014/AM17	Lic.No/Ecom No. & Date: AAECV8628H000639 9870 dated 27.05.2016	
	Subject: Application of M/s. Vijaynagar Bio Tech Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Modified Starch against import of Maize (yellow).			
	Decision : NC considered the case as per agenda and noted that vide PN No. 52/2015-2020 dated 01.01.2020 SIONS No. E-75, E-76, E-77, E-78, E-100, E-101 and E-102 have been reinstated with the description of amended import product to read as "Dent Corn (Zea mays var indenta): Yellow with ITC(HS) Code 10059011. RA may take necessary action accordingly on merits of the case.			
	RA may take subsequent consequential action accordingly.			

M-12	Case No. M-12	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00079/AM20/DES.VI	RLA File :	Lic.No/Ecom No. & Date:	
	Subject: Application of M/s. Sami Labs Limited. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Curcumin C3 Complex against import of Turmeric Fingers/Rhizomes.			
	Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular.			
	RA may take subsequent consequential action accordingly.			

M-13	Case No. M-13	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00080/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	
	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Bioperine against import of Black Pepper Berries.			
	Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular. RA may take subsequent consequential action accordingly.			

M-14	Case No. M-14	Party Name: M/s. Sami Labs Limited.	Meet No/ Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00081/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	
	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Guggulipid against import of Guggul Gum.			
	Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular. RA may take subsequent consequential action accordingly.			

M-15	Case No. M-15	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00082/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	
	Subject: Application of M/s. Sami Labs Limited.for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Black Thai Ginger against import of Black Thai Ginger Roots.			

	Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular. RA may take subsequent consequential action accordingly.		
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M-16	Case No. M-16	Party Name: M/s. Sami Labs Limited.	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Withdrawn
	HQ File : 01/85/171/00083/AM20/ DES.VI	RLA File :	Lic.No/Ecom No. & Date:	
	Subject: Application of M/s. Sami Labs Limited. for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Cinnamomum against import of Cinnamomum Zeylanicum.			
	Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular. RA may take subsequent consequential action accordingly.			

M-17	Case No. M-17	Party Name: M/s. Ohsung Electronics India Private Limited	Meet No/Date: 01/85-ALC3/2019 28.05.2020	Approved
	HQ File : 01/85/050/00162/AM17/ DES.VI	RLA File : 31/83/040/00151/AM 17	Lic.No/Ecom No. & Date: 3110066577 dated 07.02.2017	
	Subject: Application of M/s Ohsung Electronics India Private Limited for revision of norms fixed in M.No.17/85 dated 30.03.2017 in AA No. 3110066577 dated 07.02.2017 and permission to import Food Mix Sparkle Cake Asst (Set of 3 Packets)			
	Decision : NC considered the case as per agenda and based on the presentation given by the firm appeared for PH followed by written representation, decided to modify the norms fixed on the above mentioned AA in M.No. 17/85 dated 30.03.017 and allowed import of Food Mix Sparkle Cake Asst (Set of 3 Packets). Accordingly, the Committee also decided to fix the norms on "Net to Net" basis for Food Mix Sparkle Cake Asst (Set of 3 Packets) as given below;			

S.No.	Food Mix Sparkle Cake Asst	Weight	Quantity Allowed
1.	Chocolate Brownie Mix	45 gm/ Packet	Net to Net
2.	Vanila TFF Frosting	35 gm/ Packet	Net to Net
3.	Rainbow Sugar Crystals	5gm/ Packet	Net to Net

RA may take subsequent consequential action accordingly.

Date:08.09.2020
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

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विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
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